[Mr. Chairman.]

sard. We should use our intelligence and try to develop traditions which are in consonance with our past and responsive to our needs.

There is a general impression that this House cannot make or unmake governments and therefore it is a super fluous body. But there are functions which a revising chamber can fulfil fruitfully. Parliament is not only a legislative but a deliberative body. So far as its daiogradive functions are concerned it will be open to us to make very valuable contributions, and it will depend on our work whether we justify or do not justify this two-Chamber system which is now an integral part of our Constitution. So it is a test to which we are submitted. We are for the first time starting, under the new parliamentary system, with a Second Chamber in the Centre, and we should try to do everything in our power to justify to the public of this country that a Second Chamber is essential to prevent hasty legislation, We should discuss with dispassion and detachment proposals put before us.

I do hope that we will all work together inspired by the one great ideal of a better life and a richer life for the ordinary people of this country.

## PAPERS LAID ON THE TABLE

- (i) SAURASHTRA (ABOLITION OF LOCAL SEA CUSTOM DUTIES AND IMPOSITION OF) PORT DEVELOPMENT LEVY REPEALING OF DINANCE
- (ii) DISPLACED 'PERSONS (CLAIMS)'
  CONTINUANC: ORDINANCE

THE LEADER OF THE COUNCIL (SHRIN. GOPALASWAMI): I also beg to lay on the Table under the provisions of Article 123(2)(a) of the Constitution a copy of each of the following Ordinances promulgated by the President after the termination of the Fifth Session of the Provisional Parliament and before the commencement of the First Session of Parliament, 1952:

(i) The Saurashtra (Abolition of Local Sea Customs Duties and

- Imposition of) Port Development Levy Repealing Ordinance, 1952. [Placed in Library. See No. P.2/52.]
- (ii) The Displaced Persons (Claims)
  Continuance Ordinance, 1952.
  [Placed in Library. See No. P.3/52.]

## Notifications amending the U.P.S.C. (Consultation) Regulations

I also lay on the Table a copy of the Ministry of Home Affairs Notification No. 18/952-Ests., dated the 20th March 1952, amending the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of Article 320 of the Constitution. [Placed in Library. See No. P.4/52.]

I also lay on the Table a copy of the Ministry of Home Affairs Notification. No. 18/34-50-Ests., dated the 5th May 1952, amending the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of Article 320 of the Constitution. [Placed in Library. See No. P.5/52.]

## REPORT OF THE REHABILITATION FINANCE ADMINISTRATION

I further lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 31st December 1951, in accordance with sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948. [See Appendix I, Annexure No. 3.]

## RULES OF PROCEDURE AND CONDUCT OF BUSINESS

AN HON. MEMBER: On a point of information, Sir. We have no rules of procedure.

MR. CHAIRMAN: Yes, I am coming to that. The rules of procedure governing conduct of business in this. Council have been printed and a few copies are available. Each Member